

(n)

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

O.A. NO. 9/2003

M.H. Thaokar, s/o. Shri
Hari Bhaos Thaokar, Date
of birth 20-8-1953, R/o.
State Bank Colony, Cherital
Ward, Near Narmada Nursery
School, Jabalpur.

... Applicant

V e r s u s

1. Union of India,
Through its Secretary,
Ministry of Railway,
Railway Board,
New Delhi.
2. General Manager,
Central Railway, Mumbai,
C.S.T., Mumbai (M.S.).
3. Divisional Railway Manager (P),
Central Railway, Jabalpur
Division, Jabalpur (MP).
4. Chief Medical Superintendent,
Central Railway, Jabalpur
Division, Jabalpur (MP).
5. A.K. Poddar, Health Inspector-III,
Central Railway Health Unit,
Manikpur (U.P.).

... Respondents

Counsel :

Shri S. Paul for the applicant.

Coram :

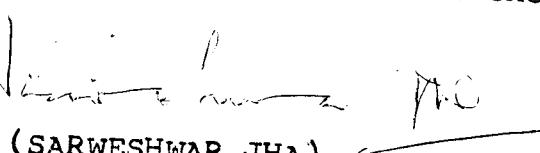
Hon'ble Shri Justice N.N. Singh - Vice Chairman.
Hon'ble Shri Sarweshwar Jha - Member (Admnv.).

O R D E R (oral)
(Passed on this the 13th day of January 2003)

Heard. The applicant has approached this Tribunal against the orders of the respondents dated 31st December 2002, a copy of which is placed at Annexure A/1. The applicant has submitted that the post that he is holding is not available at the new place of posting. He has also contended that the person who had been brought to

Jabalpur in his place is working against a lower scale of pay and in the process the transfer order is bad in law. He has also submitted that he has been transferred out of Jabalpur during the mid session period and the same will affect adversely the education of his children and will also cause problems to his family members during this period. He has also submitted that the said orders of the respondent have not yet been given effect to nor have the two employees ^{been} relieved. He has prayed that he may be allowed to make further representation on the subject seeking stay of the said orders.

2. After having perused the application and also having listened ^{to} the submissions of the learned counsel of the applicant, we are of the view that till such time that the applicant makes further representation to the respondents on the subject and the same is considered and appropriately disposed of by the respondents, operation of the impugned orders be kept in abeyance. The applicant is directed to submit his representation to the respondents within a period of 1 week of the receipt of this order and the same will be disposed of by the respondents within a period of 4 weeks from the date of submission of the said representation by the applicant. With this, this OA is disposed of in terms of the above directions.


(SARWESHWAR JHA)
MEMBER (A)


(N.N. SINGH)
VICE CHAIRMAN

S. Patel, DCL
RSR 1.103 with relation

- (1) ~~प्राचीन शिल्प~~
- (2) ~~प्राचीन शिल्प~~
- (3) ~~प्राचीन शिल्प~~
- (4) ~~प्राचीन शिल्प~~

~~उत्तराधिकारी~~
15/1/03

Issued
On 16.1.03